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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.2033/89

NEW DELHI THIS THE 27TH DAY OF MAY 1994.

MR. JUSTICE S.K.DHAON, VICE-CHAIRMAN(J)
MR. B.N.DHOUNDIYAL, MEMBER(A)

1. Sh.Kanchan Lal
S/o Sh.Shadi Ram Sharma
R/o H.No.80,
Gali No.1
East Gokalpuri
C Block
Delhi.
 2. Sh.Vishnu Dutt
S/o Sh Nathu Ram Pandey
R/o 1/4 P.S.Kingsway Camp
Delhi.
 3. Sh.Madan Mohan
S/o Sh Matuk Dhari Singh
R/o H.No.106, Type I
Police Colony, Ahata
Kidara,
Delhi.
 4. Sh.Rajender Singh
S/o Sh.Shiv Raj Singh
R/o H.No.E 4/3, P.S.Model Town
Delhi.
 5. Sh.Teg Bahadur
C/o Sh.Puran Bahadur.
R/o H.No.D/160, N.P.L.
Delhi.
 6. Sh.Partap Singh
S/o Sh.Mohar Singh
R/o H.No.51/S Sec.13,
Police Colony
Rohini
Delhi.
 7. Sh.Babban Upadhya
S/o Sh.Sidh Nath
R/o H.No.L/53,
Police Colony,
Model Town
Delhi.
 8. Sh.Rameshwar Prasad
S/o Shri Chattar Singh
R/o H.No.26/PS,
Delhi Cantt
Delhi.
 9. Sh.Radhey Lal
S/o Sh.Chander Singh
R/o H.No.X-9/8,
Gali No.10, Braham Puri
Seelampur
Delhi.
 10. Sh.Rama Kant
S/o Shri Nawal Kishore Tiwari
R/o H.No.DA/38/D LIG Flat
Hari Nagar Tower
New Delhi -110064
 11. Sh.Nafe Singh
S/O Sh.Ram Chander
R/o H.No.L/43, Bal Udyan Marg
Uttam Nagar
New Delhi.
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12. Sh.Sukh Dev Singh
S/o Sh.Mukand Singh
R/o H.No.6/PS,Lahori Gate
Delhi.
13. Sh.Mange Ram
S/o Sh.Dubey Ram
R/o H.No.876,Sector 4
R.K.Puram
New Delhi-110022
14. Sh.Karan Singh
S/o Sh.Balbir Singh
R/o H.No.R3/2,
P.S.Kingsway Camp
New Delhi.
15. Sh.Bharat Singh
s/o Sh.Ram Chander
r/o H.No. Ashoka Police Lines,
New Delhi.
16. Sh.Charan Singh
S/o Sh.Bharat Singh
R/o Village; Badli,
Distt.Rohtak
Haryana
17. Sh.Har Swaroop Singh
S/o Lt.Harbans Singh
R/o H.No.M-1/3
Police Colony
Andrews Ganj
New Delhi.
18. Sh.Sukh Bir Singh
S/o Sh.Manphool Singh
R/o H.No.G-6,
P.S.Moti Nagar,
New Delhi.
19. Sh.Amar Singh
S/o Sh.Kanahiya Singh
R/o H.No.2069,Gali No.5
Multani Dhanda,Pahar Ganj
New Delhi.
20. Sh.Jagdish Chandra
S/o Sh.Tara Dutt
R/o H.No.13/45,Sch 'B'
President House,
New Delhi.
21. Sh.Sat Prakash
S/o Sh.Attar Singh
R/o Police Station,
Vasant Vihar
New Delhi.
22. Sh.O.P.Pandey
S/o Sh.Shiv Kumar
R/o H.No.53-A
Police Colony
Model Town
Delhi.
23. Sh.Prem Singh
S/o Sh.Dalip Singh
R/o Ghanda Gauri Rai
H.No.3-217,
Jai Prakash Nagar
Shahdara
Delhi-110032.
24. Sh.Amla Nand
S/o Late Sh.Damodar Pd.
R/o House No.C-5,Type II
New Police Lines,
Delhi.

25. Sh.Om Prakash Tyagi
S/o Sh.Jagat Singh
R/o Quarter No.L-4/2,P.S.Kingsway Camp,
Delhi-110033.
26. Sh.Jai Ballabh
S/o Sh.Ganga Dutt
R/o B-6,Bhajan Pura
Delhi.
27. Sh.Vijay Shanker ,S/o Sh.Veer Bahadur
R/o O-58,Police Colony
Model Town,
Delhi.
28. Sh.Vijender Singh
S/o Sh.Nahar Singh
R/o Village Mitrao
Delhi.
29. Sh.Ram Niwash
s/o Sh.Khem Chand
R/o Police Trg.
School,Jharoda Kalan
Delhi.
30. Sh.Raj Singh
S/o Sh.Raj Pal Singh
R/o WZ-643 Palam Village
New Delhi.
31. Sh.Antony Mathew
S/o Sh.V.J.Mathew
R/o BG5-55A,Paschim Vihar
New Delhi.
32. Sh.Ujjawal Singh
S/o Sh.Dhan Singh
R/o H.No.E-194,East Kidwai Nagar
New Delhi-110023
33. Sh.Hukam Singh
S/o Shi Suraj Bhan
R/o H.No.20,P.S.
Lajpat Nagar
New Delhi.
34. Sh.Daya Nand
S/o Sh.Chandgi Ram
R/o 70-B,
Dharampura Ext.
New Delhi.
35. Sh.Ram Kumar
S/o Sh Sukhdev Singh
R/o Security Police Lines
New Delhi.
36. Sh.Ganpat Lal
S/o Sh.Ghisu Lal
R/o Qr.No.35,Type -II
P.S.Ashok Vihar,Delhi.
37. Sh.J.L.Sharma
S/o Sh.Makhan Lal
R/o C 2/189,Yamuna Vihar
Delhi-53.

NONE FOR THE APPLICANTS.

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APPLICANTS

vs

- Union of India through
1. The Secretary(Home)
Delhi Administration
Delhi.
2. The Police Commissioner
Police Headquarters,
Indraprastha Marg,
New Delhi-110002.

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RESPONDENTS.

SH.B.S.OBEROI,PROXY COUNSEL FOR
SH.ANOOP BAGAI,COUNSEL FOR THE RESPONDENTS.

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ORDER(ORAL)

Justice S.K.Dhaon:

The applicants, who are 37 in number, have prayed that it may be declared that they are eligible to the benefit of the Training Allowance for imparting training/teaching to police personnel in the Police Training School.

2. The burden of the song of this OA is that similar OA No.1110/88, which already stands admitted, has been engaging the attention of this Tribunal. However, in para 4.7, it is averred that the applicants who are the employees of the Government in the Police Training School meant for training/teaching to Government officials should be granted Training Allowance at the rate of 30% admissible.

3. The applicants have placed for our perusal, the relevant Office Memorandum and the clarification thereto, in the form of Annexures -'A3' and 'A4' respectively.

4. Annexure 'A3' is a true copy of the Office Memorandum dated 31.3.1987. The subject of this OM is "Improvement of service conditions of faculty members in Training Institutions." We are concerned with para 2(i) of the said OM which reads:

"When the employee of Government joins a training institution meant for training Government officials as a faculty member other than as a permanent faculty member he will be given a "training allowance" at the rate of 30 percent of his basic pay drawn from time to time in the revised scales of pay."

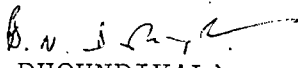
5. We have already adverted to the averments made by the applicants in the OA and it appears to us that they have not averred either expressly or impliedly

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that they joined the Police Training School as faculty members. The clarification which is contained in Annexure 'A4' is that the case had been examined and/decided ^{it had been} that 30% Training Allowance could be given only against the sanctioned posts. Thus the officers and men temporarily posted to Police Training and are allocated to other institutions/units for drawal of pay are not entitled to draw 30% Training allowance. There is not even a whisper in the body of the OA that the applicants fulfilled the requirements of the said clarification..

6. From a reading of the relevant para itself, it appears that the applicants at best had gone to the Police Training School for a temporary period and they continued to draw their pay etc. from the Delhi Police. We, therefore, come to the conclusion that the applicants are not entitled to the benefit of the Training Allowance. We may also note that OA No.1110/88 has been disposed of by this Tribunal and the same has been dismissed.

7. This OA fails and is dismissed but without any order as to costs.


(B.N.DHOUNDIYAL)
MEMBER(A)
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(S.K.DHAON)
VICE-CHAIRMAN(J)